

MR. SPEAKER: We have some formal business of ten or fifteen minutes. We will complete that formal business and then we will take up the discussion on the subject.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): How much time has been allotted?

[Translation]

SHRI PHOOL CHAND VERMAS (shajapur): Mr. Speaker, Sir, How much time has been allotted for it?

[English]

MR. SPEAKER: I will let you know.

OBSERVATION BY SPEAKER

Receipt of Notice from High Court of Madhya Pradesh

12.07hrs.

[English]

MR. SPEAKER: I have to inform the House that on 8 June, 1993 a notice was received from the Deputy Register of the High Court of Madhya Pradesh, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why an application seeking ad interim relief filed by the petitioner be not granted.

As per well established practice and convention of the House, the Chairman, standing Committee on External Affairs, was asked not to respond to the notice. I had passed on the relevant papers to the Minister of Law and Justice and Company Affairs for taking such action as he might deem fit to apprise the high court of the correct constitutions position and well established conventions of the House.

Subsequently, on 19 July, 1993 another

notice was received from the Deputy Registrar of the High Court of Madhya Pradesh, in the matter of Miscellaneous Petition No. 1132 of 1993, requiring the Chairman, Standing Committee on External Affairs, to appear before the High Court to show cause why the petition be not admitted for hearing.

A copy of this notice together with other relevant papers was also forwarded to the Minister of Law, justice and Company Affairs for taking such action as he might deem fit to apprise the High Court of the correct constitutional position and well established conventions of the House.

12.08hrs.

ANNOUNCEMENTS BY SPEAKER - CONTD.

(ii) Recognition of Leader of opposition

[English]

MR. SPEAKER: I have to inform the House that I recognise Shri Atal Bihari Vajpayee, Leader of the Bhartiya Janata party in the Lok Sabha as the Leader of the Oppositions in Lok Sabha with immediate effect in terms of Section 2 of the Salary and Allowances of Leader of Opposition in Parliament, 1977. I would like to extend a very warm welcome to Shri Vajpayeeji. He has always been supporting the parliament in doing the business in a proper manner. I would also like to express our gratefulness to Shri Advaniji who, as the Leader of the opposition, had been supporting the Parliamentary activities in a manner in which the Leader of the Opposition should.

[Translation]

SHRI ATAL BIHARI VAJPAYEE: Mr. Speaker, Sir, I am grateful for your compliments and I hope the wave of change which has started from this side, would definitely have its impact on the other side too.

[English]

THE PRIME MINISTER (SHRI P.V. NARASIMARAO): I have not been able to hear what he said. Whether he said, I would like to join all my friends in welcoming him as the Leader of the Opposition.

He has been very kind to us. That has been the record. So, I hope, we will be able to work together very well indeed in upholding the traditions of the House and Making the democratic functioning in India exemplary for the whole world. He believes in it; so, we also believe.

And, I also would like to pay a tribute to Shri Advani for the manner in which he has conducted himself as Leader of the Opposition.

MR. SPEAKER: Now, there are few papers to be laid on the Table of the House and after that we will start the debate on the No-Confidence Motion.

12.10hrs.

PAPERS LAID ON THE TABLE

[English]

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYILER): Sir, I beg to lay on the Table a copy of the Merchant Shipping (Examination of Engine Drivers of Sea-Going ships) Amendment Rules, 1992 (Hindi and English versions) published in Notification No. G.S.R. 385 (E) in Gazette of India dated the 27th April, 1993, under sub-section 458 of the Merchant Shipping Act, 1958. [Placed in library. See No. LT. 4148/93.]

Notifications under the Indian Telegraph Act, 1885

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKHRAM): Sir, I beg to lay on the Table a copy

each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(1) The Indian Telegraph second (Amendment) Rules, 1993 published in Notification No. G.S.R. 384 (E) in Gazette of India dated the 27th April, 1993.

(2) The Indian Telegraph (Third Amendment) Rules, 1993 published in Notification No. G.S.R. 387 (E) in Gazette of India dated the 28th April, 1993.

(3) The Indian Telegraph (Fourth Amendment) Rules, 1993 published in Notification No. G.S.R. 414 (E) in Gazette of India dated the 13th May, 1993. [Placed in Library. See. No. LT. 4149/93]

Explanatory Statement giving reasons for immediate resignation by the Recovery of Debts and Financial Institutions Ordinance, 1993.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): On Behalf of Dr. Abrar Ahmed): Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Recovery of Debts Due to Banks and Financial Institutions Ordinance, 1993, under rule 71(2) the rules of Procedure and Conduct of Business in Lok Sabha.

[Placed in Library, See. No. LT. 4150/93]

Consumer Protection (Amendment) Ordinance, 1993 Recovery of Debts to banks and financial Institutions Ordinance, 1993, etc

THE MINISTER OF STATE IN THE